

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1**

C.P. (I.B) No.61/9/NCLT/AHM/2019

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 24.03.2021**

**Name of the Company:** BVC Tradeport Pvt. Ltd.  
V/s  
Salebhai Internet Ltd.

**Section:** 9 of the Insolvency & Bankruptcy Code, 2016

**ORDER**

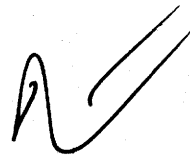
Learned Counsel appeared for the Operational Creditor.

Learned Counsel appeared for the Corporate Debtor.

Learned counsel for the Corporate Debtor file on records an additional documents copies are giving to the other side. Operational Creditor may file rejoinder to those documents may file within seven days.

Matter to appear for further consideration on 14.04.2021

  
**(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)**

  
**(MADAN B GOSAVI)  
MEMBER (JUDICIAL)**

Dated this the 24th day of March, 2021